

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 221/2010 (Suo-motu)

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri S.Jayaraman, Member
3. Shri V.S.Verma, Member
4. Shri S.Jayaraman, Member

DATE OF HEARING: 12.5.2011

DATE OF ORDER: 30.5.2011

In the matter of

Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule by Department of Power, Government of Meghalaya.

And in the matter of

Department of Power, Government of Meghalaya, Shillong **.Respondent**

Following were present:

- 1 Shri A.Kharpan, SE, SLDC, Meghalaya
- 2 Shri F. E. Kharshling, SE, SLDC, Meghalaya

ORDER

We had issued the following directions to the respondent in our order dated 25.4.2011:

"4. As per information received from North-Eastern Regional Load Despatch Centre (NERLDC), the respondent has made payment of ₹ 9 crore during the month of January and ₹ 1.1 crore during the Month of March 2011. It is, however noticed that as on 1.4.2011, the total outstanding UI charges (including surcharge) has risen to ₹ 13.50 crore. The respondent has not liquidated the entire UI dues by March 2011 as committed during the hearing on 18.1.2011

5. We direct the respondent to liquidate the entire UI dues by 30.4.2011. We also direct the Officer in charge of the MeECL to personally ensure that the outstanding UI dues are liquidated by the above date."



2. The details of the outstanding UI dues and the payment made by the respondent after the initiation of suo-motu proceedings is given as under:

(₹ in lakh)

Months	UI outstanding at the beginning of the months	Amount paid during the month	Amount outstanding at the end of the month
October 2010	1220.03	71.81	1148.22
November 2010	1178.78	329.94	848.83
December 2010	1052.83	38.27	1014.55
January 2011	1353.75	900.00	453.75
February 2011	816.84	0.00	816.84
March 2011	1361.09	10.98	1350.11
April 2011	1612.66	48.94	1563.71

3. From the above, it emerges that as on 1.5.2011, the amount of outstanding UI charges against the respondent stood at ₹ 15.63 crore. The respondent has failed to comply with our directions for liquidation of outstanding UI dues.

4. In our order dated 25.4.2011, we had directed Officer in charge of Meghalaya Energy Corporation Limited to personally ensure that UI dues are liquidated. Since an amount of ₹ 15.63 crore is still outstanding against Meghalaya, we direct Chairman cum Managing Director, Meghalaya Energy Corporation Limited, Shillong to personally appear before us on next date of hearing to explain the reasons of non-compliance of our order dated 25.4.2011. It is clarified that the notice for personal appearance shall be dispensed with if entire outstanding UI dues including the current dues is liquidated by 10.6.2011.



5. List this matter on 16.6.2011 for further directions.
6. Officer-in-charge of NERDLC or his representative shall assist the Commission in the proceedings.

Sd/-
(M.Deena Dayalan)
Member

Sd/-
(V.S.Verma)
Member

Sd/-
(S.Jayaraman)
Member

Sd/-
(Dr. Pramod Deo)
Chairperson

